

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

No. LJ (A) 45/2006/55,

Dated Shillong, the 6th December, 2023.

From : Smti L.A. Lyndem,
Deputy Secretary to the Govt. of Meghalaya.

To : The Officer In-charge
Office of the Addl. Advocate General,
Meghalaya, Shillong.

Subject: - Creation of 1(one) temporary post of Driver and 1 (one) temporary post of Bungalow Peon in the office of the Addl. Advocate General.


Sir,

I am directed to convey the sanction of the Governor of Meghalaya to the creation of 1 (one) temporary post of Driver and 1 (one) temporary post of Bungalow Peon in the office of the Addl. Advocate General, Meghalaya, Shillong with fixed pay of ₹15,000/- PM each. The expenditure is debitable to the Head of Account "2014-Administration of Justice-114-Legal Advisers and Councils (01) Advocate General and Addl. Advocate General and their offices-02-Wages-General Voted".

The above posts shall be co-terminus with the term of Shri K. Khan, Addl. Advocate General, High Court of Meghalaya. This will take effect from the date of entertainment.

This is issued with concurrence of Finance vide their ID FC.II 150/2023-24 dt. 27.11.2023.

Yours faithfully,



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.

Memo. No. LJ (A) 45/2006/55-A,
Copy forwarded to: -

Dated Shillong, the 6th December, 2023.

1. Finance (EC.II) Department vide ID consulted.
2. The Advocate General, Meghalaya, Shillong.
3. The Addl. Advocate General, Meghalaya, Shillong.
4. The Treasury Officer, Shillong District Treasury.
5. DEO, Law Department.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.

Memo. No. LJ (A) 45/2006/55-B,

Dated Shillong, the 6th December, 2023.

1. The Principal Accountant General (Audit), Meghalaya, (Attention : CASS Section),
Shillong- 793001.
2. The Principal Accountant General (A & E), Meghalaya, Shillong - 793001.

By order etc.,


Sr. Financial Adviser to the Govt. of Meghalaya,
Law (A) Department.